

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 10/81 SCHEDULED TO BE HELD ON 08.06.2010 BUT ACTUALLY HELD ON 15.06.2010.

The Meeting No. 10/81 of Norms Committee-II was held on 15.06.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, DO	DIPP
3.	Sh. A.K.Mishra, Asst. Dir.	M/o Steel
4.	Sh. Shyam Sunder, DDG	DGFT
5.	Sh. Narendra Vashista	DGFT

1	Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: approved
	HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Net export weights of 6450 Kg. and 8500 Kg may be added with the quantities of export product at S.No.1 and 2 respectively (combined net export weight 14950 Kg.) 2. Quantity of import item at S.No.1 may be allowed as applied for i.e.10710 ft. inclusive of 2 % wastage.				

3. Quantities of import items at S.No. 2, 3 and 4 may be allowed as 750 Nos. each on net to net basis.
4. Quantities of import items at S.No.5, 6 & 7 may be allowed as 3000 Nos, 3500 Nos. & 52500 Nos. respectively on net to net basis.
5. Quantities of import items at S.No.8, 9 & 14 may be allowed as 500 Nos. each on net to net basis.
6. Quantities of import items at S.No.10 & 12 may be allowed as 1000 Nos. & 2000 Nos. respectively on net to net basis.
7. Quantity of import item at S.No. 11 may be allowed as 5050 ft. inclusive of 1% wastage
8. Quantities of import items at S.No. 13,15 & 16 may be allowed as 510 ft., 2805 ft., & 17850 ft. respectively inclusive of 2% wastage.
9. Quantities of import items at S.No. 17, 18, 20, 21, 22 & 23 may be allowed as 505 Kgs, 2525 Kgs., 909 Kgs., 404 Kgs., 303 Kgs. & 20200 ft. respectively inclusive of 1% wastage.
10. Import item at SI.No. 19 may be deleted as it has not been used in the export product.
11. UOM of import items at SI.No. 24 & 35 may be corrected to "Meters"
12. Quantities of import items at SI.No. 24 & 35 may be allowed as 25.5 Meters and 102 Meters inclusive of wastage of 2%.
13. Quantities of import items at S.No. 25,26,27,28 & 29 may be allowed as 2448 Kgs.,112.2 Metres, 91.8 Mtrs., 61.2 Mtrs. & 102 Kgs. respectively inclusive of 2% wastage.
14. Quantities of import items at S.No. 30 may be allowed as applied for
15. Quantities of import items at S.No. 31 & 32 may be allowed as applied for i.e. 7650 gms & 4080 gms respectively inclusive of 2% wastage.
16. Quantities of import items at S.No. 33 & 34 may be allowed as 202 Kgs and 1717 kgs. respectively inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

2	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

3	Case No.:10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

4	Case No.:8/39/81-ALC2/2009	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00364/AM10/	RLA File :04/24/040/00148/AM09/	Lic.No/Date:0410098581 15.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O.No. 17(70)/2009-IPHW dated 19.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

5	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

6	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825	Defer

03.10.2008

Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

7	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

8	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from M/o Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

9	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

10	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

11	Case No.:2/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00536/AM10/	RLA File :03/95/040/00521/AM09/	Lic.No/Date:0310505808 05.02.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

12	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

13	Case No.:25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

14	Case No.:24/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM10/	RLA File :32/24/040/00067/AM09/	Lic.No/Date:3210040135 01.04.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

15	Case No.: 12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

16	Case No.: 15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

17	Case No.: 11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.07.2010: - 1. OD of import item and export product. 2. Manufacturing process with reduction in diameter at each stage of drawing and wastage claimed at each stage with complete justification.			

18	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
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HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:08.06.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the copy of the application is to be forwarded to DIPP. The case stands deferred and to be re-listed on 13.07.2010.			

19	Case No.:17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The case stands deferred and to be re-listed on 13.07.2010.			

20	Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP & M/o Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

21	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the copy of the application is to be forwarded to DIPP. The case stands deferred and to be re-listed on 13.07.2010.			

22	Case No.:13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977	Defer

01.07.2009

Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. NC decided that the comments are to be re-examined by the TA as export product and import items do not match with SION C-513. The case stands deferred and to be re-listed on 13.07.2010.

23	Case No.: 2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the copy of the application is to be forwarded to DIPP. The case stands deferred and to be re-listed on 13.07.2010.			

24	Case No.: 15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. NC decided that relevant file of the Licence No. quoted the firm may be obtained and brought to the notice NC. The case stands deferred and to be re-listed on 13.07.2010.			

25	Case No.: 18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

26	Case No.: 2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The			

case stands deferred and to be re-listed on 13.07.2010.

27	Case No.: 19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DC(MSME) are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

28	Case No.: 9/39/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00365/AM10/	RLA File :03/94/040/00298/AM10/	Lic.No/Date:0310532623 06.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Net weight of export product may be specified as 11220 Kgs. 2. Quantity of import items at Sl.No. 1, 2, 7 & 8 may be allowed as 1.02 Kgs./ kg. content in the export product. 3. Import item at Sl.No. 3 may be allowed as applied for i.e. 21 Kgs. 4. Quantity of import item at Sl.No. 4 may be allowed as 1.035 Kgs./ kg. content in the export product. 5. Quantity of import item at Sl.No. 5 may be allowed as 1.05 Kgs./ kg. content in the export product. 6. Quantities of import items at Sl.No. 6, 9, 10 & 11 may be allowed as 1500000 Nos. each on net to net basis. 7. Import items at Sl.No. 12 & 13 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

29	Case No.: 13/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00547/AM10/	RLA File :03/95/040/01032/AM09/	Lic.No/Date:0310532963 10.08.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the			

firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.

30	Case No.: 16/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00401/AM10/	RLA File :32/24/040/00021/AM10/	Lic.No/Date:3210041042 14.08.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

31	Case No.: 9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is not clear. Therefore, decided to give the Personal Hearing to the firm. The case stands deferred and to be relisted on 13.07.2010.			

32	Case No.: 2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

33	Case No.: 34/1/81-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00568/AM10/	RLA File :06/24/040/00022/AM10/	Lic.No/Date:0610016249 02.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

33	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

34	Case No.:34/1/81-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00568/AM10/	RLA File :06/24/040/00022/AM10/	Lic.No/Date:0610016249 02.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from C&PC & DC(MSME) are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

35	Case No.:4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from M/o Steel are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

36	Case No.:15/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM10/	RLA File :32/24/040/00024/AM10/	Lic.No/Date:3210041176 08.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

37	Case No.:25/39/81-ALC2/2009	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00381/AM10/	RLA File :04/24/040/00089/AM10/	Lic.No/Date:0410107839	

15.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide their I.D. No. 15-01/2010-IP dated 06.04.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

38	Case No.: 7/41/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00392/AM10/	RLA File :03/94/040/00328/AM10/	Lic.No/Date:0310537877 15.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

39	Case No.: 40/1/81-ALC2/2010	Party Name:INNO FAB (INDIA)PVT LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00574/AM10/	RLA File :09/24/040/00243/AM10/	Lic.No/Date:0910039371 23.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

40	Case No.:6/39/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM10/	RLA File :03/94/040/00532/AM10/	Lic.No/Date:0310539275 24.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their I.D. No. 15-01/2010-IP dated 06.04.2010 (copy enclosed).			
	R/A may take suitable consequential action accordingly.			

41	Case No.:11/39/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00367/AM10/	RLA File :03/95/040/00395/AM10/	Lic.No/Date:0310539130 24.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

42	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DOT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

43	Case No.:15/39/81-ALC2/2009	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00371/AM10/	RLA File :07/24/040/00236/AM10/	Lic.No/Date:0710067289 30.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Net weights of export products from Sl. No. 1 to 11 may be specified as 1162 Kgs., 840 Kgs., 195 Kgs., 140 Kgs., 294 Kgs., 420 Kgs., 159 Kgs., 840 Kgs., 280 Kgs., 850 Kgs.& 15105 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg content in the export products 3. Word “relevant” may be prefixed with the description of import items at Sl. Nos. 2 & 5 and their quantities may be allowed on net to net basis. 4. Quantities of import items at Sl. Nos. 3 & 4 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

44	Case No.:22/39/81-ALC2/2009	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
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HQ File :01/81/050/00378/AM10/	RLA File :35/24/040/00019/AM10/	Lic.No/Date:3510027797 30.09.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DC(MSME) vide their U.O Note No. 30(107)2010-ME dated 03.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

45	Case No.:7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the copy of the reply received from the firm is to be forwarded to DIPP. The case stands deferred and to be re-listed on 13.07.2010.			

46	Case No.:11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

47	Case No.:14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of DIPP present in the meeting, it was decided by the committee to call for the following information from the firm and to re-list the case on 13.07.2010:- 1. Voltage rating of cables. 2. Information in respect of S.No. 12 of the Standard Deficiency Format.			

48	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DC(MSME) are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

49	Case No.:4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

50	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

51	Case No.:13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

52	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:10/81-ALC2/2010	Status:Deffered and
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			08.06.2010	Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:13.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.				

53	Case No.: 31/1/81-ALC2/2010	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00565/AM10/	RLA File :03/95/040/00417/AM10/	Lic.No/Date:0310542887 28.10.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

54	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

55	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

56	Case No.: 6/41/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:approved
	HQ File :01/81/050/00391/AM10/	RLA File :10/24/040/00089/AM10/	Lic.No/Date:1010036019 17.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O. No. 17(4)2010-IPHW dated 31.03.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

57	Case No.: 20/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00328/AM10/	RLA File :09/24/040/00320/AM10/	Lic.No/Date:0910039959 18.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

58	Case No.: 27/39/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00383/AM10/	RLA File :04/24/040/00201/AM10/	Lic.No/Date:0410109497 18.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Net weights of export products at Sl. Nos. 1, 2, 3, 4 &5 may be specified as 3600 Kgs., 475 Kgs., 4800 Kgs. 525 Kgs. & 975 Kgs. respectively. 2. Words "No. of cells 15 Nos." may be suffixed with the description of export product at Sl No. 1. 3. Words "No. of cells 20 Nos." may be suffixed with the description of export product at Sl No. 3 4. Quantity of import item at S.No.1 may be allowed as 727.2 Kgs. inclusive of wastage of 1%. 5. Quantities of import items at S.Nos.2 & 3 may be allowed as 703.8 Kgs. & 345.8 Kgs respectively inclusive of wastage of 2%. 6. Quantities of import items at S.Nos.4, 5 & 6 may be allowed as 132.3 Kgs., 37.8 Kgs. & 488.3 Kgs. respectively inclusive of wastage of 5%. 7. Quantity of import item at S.No.7 may be allowed as 121.2 Kgs. inclusive of wastage of 1%. 8. Quantities of import items at S.Nos.8 & 9 may be allowed as 117.3 Kgs. & 57.63 Kgs. respectively inclusive of wastage of 2%. 9. Quantities of import items at S.Nos.10, 11 & 12 may be allowed as 22.05 Kgs., 6.3 Kgs & 81.38 Kgs. respectively inclusive of wastage of 5%.			

10. Quantities of import items at S.Nos.13, 16, 21 & 24 may be allowed as 1.05 Sq. mtrs./sq. mtr. content in the export product.
11. Quantities of import items at S.Nos .14, 15, 22 & 23 may be allowed as 1.02 Kgs./Kg. content in the export product.
12. Quantities of import items at S.Nos .17 & 25 may be allowed as 1.02 Mtrs../Mtr.. content in the export product.
13. Quantities of import items at S.Nos.18 & 26 may be allowed as 558.6 Kgs. & 69.83 Kgs. respectively inclusive of wastage of 5%.
14. Quantities of import items at S.Nos .19, 20, 27 & 28 may be allowed as 48000 Nos., 44000 Nos., 6000 Nos. & 5500 Nos. respectively on net to net basis.
15. Import item at Sl. No. 29 is same as export product at Sl. No. 5 and therefore, may be deleted as no manufacturing activity is involved.

R/A may take suitable consequential action accordingly.

59	Case No.:9/41/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00394/AM10/	RLA File :07/24/040/00308/AM10/	Lic.No/Date:0710068403 19.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

60	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

61	Case No.:6/1/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00540/AM10/	RLA File :08/24/040/00220/AM10/	Lic.No/Date:0810084403 25.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Steel are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

62	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.07.2010.			

63	Case No.:2/37/81-ALC2/2009	Party Name:HAVELLS INDIA LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM10/	RLA File :05/23/040/00111/AM10/	Lic.No/Date:0510253581 30.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

64	Case No.:11/1/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM10/	RLA File :34/24/040/00125/AM10/	Lic.No/Date:3410025758 01.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

65	Case No.:17/1/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM10/	RLA File :07/24/040/00329/AM10/	Lic.No/Date:0710068636 02.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

66	Case No.:3/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00537/AM10/	RLA File :03/95/040/00558/AM10/	Lic.No/Date:0310549022 03.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

67	Case No.:8/1/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00542/AM10/	RLA File :11/24/040/00035/AM10/	Lic.No/Date:1110021383 03.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DOT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

68	Case No.:10/37/81-ALC2/2009	Party Name:M.A.SUBBA RAO.MR (PROP.AMBA INDUSTRIES),	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00353/AM10/	RLA File :07/24/040/00345/AM10/	Lic.No/Date:0710068683 04.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Quantity of export product may also be specified as 237 Nos. in addition to its quantity in Weight. 2. Net weight of export product may be modified as 3.401 MT. 3. Words "Thickness 4.76 mm" may be suffixed with the description of export product. 4. Total quantity of import items at Sl. Nos. 1 & 2 put together may be allowed as 2.797 MT inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

69	Case No.: 39/1/81-ALC2/2010	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00573/AM10/	RLA File :04/24/040/00213/AM10/	Lic.No/Date:0410109932 04.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide their I.D. No. 15-09/2010-IP dated 13.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

70	Case No.: 12/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

71	Case No.: 13/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00356/AM10/	RLA File :02/24/040/00172/AM10/	Lic.No/Date:0210134949 08.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Textiles Commissioner are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

72	Case No.: 5/1/81-ALC2/2010	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00539/AM10/	RLA File :03/95/040/00581/AM10/	Lic.No/Date:0310549643 08.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative			

of DIPP present in the meeting after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:-

1. Word “relevant” may be prefixed with the description of import item at S.No. 1 and quantity of this item may be allowed as applied for i.e. 266184.233 Kgs inclusive of 2 % wastage
2. Quantity of import item at S.No.2 may be allowed as applied for i.e. 6566.76 Sq. Mtrs. inclusive of 7.3 % wastage.
3. Quantities of import items at S.No.3, 4 & 5 may be allowed as 22344 Sq. mtrs., 7945.5 Kgs. & 16871.2 Kgs. respectively inclusive of 5 % wastage..
4. Quantities of import items from S.No.6 to 10 may be allowed as applied for inclusive of 2 % wastage

R/A may take suitable consequential action accordingly.

73	Case No.:3/39/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM10/	RLA File :07/24/040/00342/AM10/	Lic.No/Date:0710068801 10.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

74	Case No.:23/39/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00379/AM10/	RLA File :02/24/040/00175/AM10/	Lic.No/Date:0210135240 15.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:-			
	1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 8 may be allowed on net to net basis.			

R/A may take suitable consequential action accordingly.

75	Case No.:25/41/81-ALC2/2009	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00410/AM10/	RLA File :04/24/040/00239/AM10/	Lic.No/Date:0410110392 23.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

76	Case No.:19/41/81-ALC2/2009	Party Name:LUMINOUS POWER TECHNOLOGIES PVT. LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00404/AM10/	RLA File :05/23/040/00130/AM10/	Lic.No/Date:0510255323 30.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(11)/2010-IPHW dated 27.04.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

77	Case No.:21/41/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00406/AM10/	RLA File :03/95/040/00637/AM10/	Lic.No/Date:0310553140 31.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

78	Case No.:22/41/81-ALC2/2009	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00407/AM10/	RLA File :07/24/040/00331/AM10/	Lic.No/Date:0710069195 31.12.2009	Defer

Date: 13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.

79	Case No.: 18/1/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00552/AM10/	RLA File :03/95/040/00640/AM10/	Lic.No/Date:0310553146 31.12.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

80	Case No.: 20/1/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00554/AM10/	RLA File :34/24/040/00171/AM10/	Lic.No/Date:3410026016 31.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis with following modification:- 1. Words “without Nuts and Screws” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as 51549 Kgs. inclusive of 22% wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

81	Case No.: 29/41/81-ALC2/2009	Party Name:JCR DRILLSOL PVT LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00414/AM10/	RLA File :07/21/040/00919/AM10/	Lic.No/Date:0710069229 04.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the			

firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.

82	Case No.:10/1/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM10/	RLA File :34/24/040/00180/AM10/	Lic.No/Date:3410026142 13.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

83	Case No.:14/1/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00548/AM10/	RLA File :34/24/040/00178/AM10/	Lic.No/Date:3410026127 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis with following modification:- 1. Words “without Nuts and Screws” may be suffixed with the description of export product. 2. Quantity of import item may be allowed as 51549 Kgs. inclusive of 22% wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

84	Case No.:21/1/81-ALC2/2010	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00555/AM10/	RLA File :34/24/040/00177/AM10/	Lic.No/Date:3410026128 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis with following modification:- 1. Words “without Nuts and Screws” may be suffixed with the description of export product.			

2. Quantity of import item may be allowed as 51549 Kgs. inclusive of 22% wastage after 1/3rd recovery.

R/A may take suitable consequential action accordingly.

85	Case No.: 32/1/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00566/AM10/	RLA File :05/23/040/00159/AM10/	Lic.No/Date:0510256336 14.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

86	Case No.: 42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from C&PC are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

87	Case No.: 10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

88	Case No.: 11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

89	Case No.: 41/1/81-ALC2/2010	Party Name:GLASTRONIX	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00575/AM10/	RLA File :07/24/040/00396/AM10/	Lic.No/Date:0710069709 29.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Words “ Size 36 inches x 26 inches x 12.7 mm thk “ may be suffixed with the description of export product. 2. Net weight of export product may be specified as 3360.5 Kgs. 3. Quantity of import item at S.No.1 may be allowed as 2500 nos. (2100 Kgs) on net to net basis. 4. Quantity of import item at S.No.2 may be allowed as 26350 ft. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

90	Case No.: 1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

91	Case No.: 2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

92	Case No.: 3/46/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Withdrawn
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	HQ File :01/81/050/00448/AM10/	RLA File :07/21/040/01009/AM10/	Lic.No/Date:0710069750 02.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. NC observed that RA stated that A/A has been issued on net to net basis. Hence decided to withdraw the case.			

93	Case No.:4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

94	Case No.:1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

95	Case No.:2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DC(MSME) are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

96	Case No.:4/47/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00453/AM10/	RLA File :07/24/040/00413/AM10/	Lic.No/Date:0710069856 05.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The case stands deferred and to be re-listed on 13.07.2010. Meanwhile, DGFT will forward a copy of application to MOS.

97	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

98	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

99	Case No.:43/1/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM10/	RLA File :07/24/040/00407/AM10/	Lic.No/Date:0710069903 09.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.			

100	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

101	Case No.: 10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

102	Case No.: 38/1/81-ALC2/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00572/AM10/	RLA File :05/23/040/00184/AM10/	Lic.No/Date:0510258638 16.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from C&PC are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

103	Case No.: 45/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM10/	RLA File :11/24/040/00044/AM10/	Lic.No/Date:1110021822 18.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

104	Case No.: 44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

105	Case No.: 15/51/81-ALC2/2009	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
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HQ File :01/81/050/00530/AM10/	RLA File :03/95/040/00815/AM10/	Lic.No/Date:0310563931 10.03.2010	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Quantity of import item at S.No.1 may be allowed as 12818.4 Sq. Mtrs. inclusive of 5 % wastage. 2. Quantities of import items at S.No 2 & 3 may be allowed as applied for i.e. 6273 Sq. mtrs. & 1887 Sq. mtrs. respectively inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

106	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date:13.07..2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DOT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

107	Case No.:1/1/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00535/AM10/	RLA File :07/24/040/00465/AM10/	Lic.No/Date:0710070541 15.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

108	Case No.:15/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00549/AM10/	RLA File :07/21/040/01138/AM10/	Lic.No/Date:0710070560 17.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.

109	Case No.:16/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00550/AM10/	RLA File :07/21/040/01139/AM10/	Lic.No/Date:0710070561 17.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

110	Case No.:23/1/81-ALC2/2010	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00557/AM10/	RLA File :34/24/040/00231/AM10/	Lic.No/Date:3410026625 17.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- After taking clue from SIONs at S.Nos. C-495, C-509 & C-593, quantities of import items may be allowed as under: 1. Description of import item at S.No.1 may be modified as “Non Alloy Steel Slabs of relevant grade” and its quantity may be allowed as applied for i.e. 63275.76 MT 2. Quantities of import items from S.Nos.2 to 9 may be allowed as applied for as per SION C-593. 3. Quantity of import item at S.No.10 & 11 may be allowed as applied for . R/A may take suitable consequential action accordingly.			

111	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DC(MSME) are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

112	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

113	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. . The committee observed that the comments from Min. of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

114	Case No.:27/1/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM10/	RLA File :07/24/040/00467/AM10/	Lic.No/Date:0710070640 22.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

115	Case No.:28/1/81-ALC2/2010	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00562/AM10/	RLA File :31/24/040/00250/AM10/	Lic.No/Date:3110042494 23.03.2010	Defer Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. . The committee observed that the comments from DIPP & DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

116	Case No.: 29/1/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00563/AM10/	RLA File :02/24/040/00245/AM10/	Lic.No/Date:0210139945 25.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058. 2. Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

117	Case No.: 30/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00564/AM10/	RLA File :03/95/040/00862/AM10/	Lic.No/Date:0310566656 25.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP & DC(MSME) of Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

118	Case No.: 1/2/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status: Approved
	HQ File :01/81/050/00001/AM11/	RLA File :02/24/040/00246/AM10/	Lic.No/Date:0210140426 31.03.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:-			

1. 1. Import items from S. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058
2. Import item at S.No. 8 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

119	Case No.:1/3/81-ALC2/2010	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00002/AM11/	RLA File :07/24/040/00497/AM10/	Lic.No/Date:0710070749 01.04.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

120	Case No.:2/3/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM11/	RLA File :07/24/040/00490/AM10/	Lic.No/Date:0710070750 01.04.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

121	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

122	Case No.:4/3/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM11/	RLA File :07/24/040/00493/AM10/	Lic.No/Date:0710070805 07.04.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.

123	Case No.:5/3/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Approved
	HQ File :01/81/050/00006/AM11/	RLA File :34/24/040/00247/AM10/	Lic.No/Date:3410026785 07.04.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Words "Size 7/3.25 MM" may be suffixed with the description of export product. 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 6.254 MT inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

124	Case No.:6/3/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00007/AM11/	RLA File :09/24/040/00141/AM10/	Lic.No/Date:0910041604 09.04.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

125	Case No.:8/3/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:10/81-ALC2/2010 08.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM11/	RLA File :07/24/040/00006/AM11/	Lic.No/Date:0710070878 12.04.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the application of			

the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.

PART – AR – DEFFER.

S.No. 48

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.10/81	F.No.01/81/50/157/AM09/DES-II
Dated : 08.062010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.07.2010.

S.No. 49

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No. 10/81	F.No.01/81/162/851/AM06/DES-II
Dated 08.06.2010	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

S.No.50

Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No.10/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated 08.06.2010	Advance License No.1510003017 dt. 28.12.2005
	RIA F.No.15/80/40/016/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DC(MSME) are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

S.No.51

Case No. AR-49	M/s Delton Cables Ltd.,
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Meeting No.10/81	F.No.01/81/050/00793/AM09/DES-II
Dated 08.06.2010	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The committee observed that the comments from DIPP are still awaited. The case stands deferred and to be re-listed on 13.07.2010.

Sl. No. 52

Case No. AR -81	M/s. Copper Strips (P) Ltd. Bhopal
Meeting No.10/81	F.No.01/80/81/50/688/AM09/DES-II
Dated 08.06.2010	Advance License No 1110016890 dt.23-03-2008
	RLA F.No.11/24/40/064/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:-

1. Description of export product may be amended to "Copper Components Usable in Electrical Equipments viz. Profile Curve 160A, L-1400, Profile Curve 160A, L-1400, Profile Curve 250A, L-1000, Profile Curve 250A, L-1400, Profile Curve 400A, L-1000, Profile Curve 400A, L-1400.
2. The quantity of import item may be allowed as 6989.97 kgs. inclusive of 3% wastage after 2/3rd recovery of scrap..

R/A may take suitable consequential action accordingly.

Sl. No. 53

Case No. AR -85	M/s. ABB Ltd., Bangalore
Meeting No.10/81	F.No.01/81/50/048/AM10/DES-II
Dated 08.06.2010	Advance License No 0710064950 dt.25-05-2009
	RLA F.No.07/24/40/074/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their I.D. No. 3(97)/2009/TSW(B) dated 28.05.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

PART – C – DEFFER

S.No. 16

Case No. C- 01	M/s. Welspun Gujarat Stahl Rohren Ltd., Mumbai received through EEPC India, Kolkata
Meeting No. 10/81	F.No.01/80/162/728/AM10/DES-II
Dated 08.06.2010	

Decision : The case regarding modification of SION C-593 was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. NC decided to modify the SION C-593 as per written comments of M/o Steel vide their U.O. No. 2(4)/2006-TW(pt.) dated 10.06.2010. Accordingly, a Public Notice may be issued.

S.No. 17

Case No. C- 02	Reference received from Policy Devision
Meeting No. 10/81	F.No.01/80/162/748/AM10/DES-II
Dated 08.06.2010	
	Verification of SION for the product "Graphite Electrodes"

Decision : The case regarding Verification of SION for the product "Graphite Electrodes" was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. NC observed that data from EEPC is still awaited. The case stands deferred and to be re-listed on 13.07.2010.

S.No. 18

Case No. C-19	M/S. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No10/81	F.No.01/81/162/00464/AM10//DES-II
Dated 08.06.2010	

Decision : The case regarding modification of SION C-1788 was considered by the Norms Committee - II in its M.No. 10/81 scheduled to be held on 08.06.2010 but actually held on 15.06.2010. NC observed the matter is under the examination of DHI. The case stands deferred and to be re-listed on 13.07.2010.
